

He should ensure that
the orders are expedited.

S.O. to 30.9.97.

M.R. Kolhatkar

(M.R. Kolhatkar)

M(A)

7

PT 30.9.97

None for applicant.

Sh A.L. Karturey, Counsel
for respondent.

— for want of time, so
to 17.11.97 for final hearing

JP
CO II
30/9

Dated: 17/11/97.

Heard Sh. S. Natarajan for the
applicant and Sh. A.L. Karturey
for the Respondent.

Adjourned to 27/11/97.

B.S. Hegde

(B.S. Hegde)

M(J)

B
11

Dated: 27-11-97 (19)

Heard Shri S. Natarajan, Counsel
for the applicant. Shri A.L. Kasturey,
Counsel for the respondents.

The learned Counsel for the
applicant, the respondents have paid
the dues payable to the applicant, hence
he is not pressing the O-A. Accordingly
O-A is disposed of as infunctious.

(Signature)
(B.S. Hegde)
M(S)

AS

Order/Judgement (despatched
to Appellate Jurisdiction (s)
on 10/12/97)

12/12/97